

CENTRTAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. Nos. 2/2003, 3/2003, 4/2003 and 1/2003 IN
ORIGINAL APPLICATION NOS: 1138/97, 1139/97, 1140/97
and 174/98

TRIBUNAL'S ORDER

DATED: 28.4.2003

Shri V.S. Masurkar counsel for the appliant. Shri
S.S. Karkera for Shri P.M. Pradhan counsel for the
respondents.

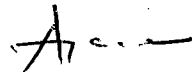
Shri Karkera counsel for the respondents states that the
orders passed in the OAs are implemented and the
applicants are given promotions also. He makes available
copies of the order passed by the respondents giving
promotions to the applicants. Shri Masurkar counsel for
the applicants however makes a grievance that even the
directions were given by the Tribunal about a year back,
the promotion orders issued are with effect from 9.4.2003
and the applicants are not given promotions from the
earlier dates. It appears that the respondents ^{had} ~~have~~
^{for} prayed time to implement the order ^{and} ~~the~~ question of
interpretation of the Rules ^{was involved} ~~in this regard~~. This however
does not justify the department in issuing the orders
after more than a year. It will not be proper on our
part to give any direction to the respondents. ^{in the C.A.} It will
be open to the applicants to move a representations
concerning the dates of promotion etc. and we hope that
if such representations are received the respondents will

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consider and decide the same in the light of the observations of the Tribunal in the OA as well as in the light of the extant rules and regulations. The C.P. stands disposed of. Notice on C.P. is discharged.



(Shankar Prasad)
Member(A)



(A.S. Sanghvi)
Member(J)

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